

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

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**O.A No. 060/00083/2014      Date of decision- 30.01.2014**

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)  
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

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Mainpal S/o Harkesh Sharma R/o Village Hathira, H.No. 337, Tehsil Thanesar, Distt. Kurukshetra.

**..APPLICANT**

**BY ADVOCATE:** Bijender Sharma.

**VERSUS**

1. Union of India through the Secretary to Government of India, Ministry of Communication and Information Technology, Dak Tar Bhawan, Parliament Street, New Delhi.
2. Director General of Posts, Dak Tar Bhawan, Parliament Street, New Delhi.
3. Chief Post Master General Haryana Circle, 107 The Mall, Mahatama Gandhi Marg, Ambala Cantt., Haryana 133001.
4. Superintendent of Post Office, Kurukshetra Division, Haryana.
5. Sub-Divisional Inspector (South), Kurukshetra, District Kurukshetra.

**..RESPONDENTS**

**ORDER (ORAL)**

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-**

1. By means of the present Original Application, the applicant has sought the following relief:-

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" a) For quashing of order dated 22.01.2014 ( Annexure A-1) vide which the job of the applicant, who was working as GDS MD/R (Gramin Dak Sevak and Mail Deliverer and Runner at Hathira was abolished and redeployed and redesignated as GDS BPM) in new branch office to be opened at village Bir Kalwa, the said redeployment of the applicant is clear violation of the Rules of Postal Gramin Dak Sewa, in a patently arbitrary manner.

b) For issuance of appropriate order or direction to the respondent authorities for consideration of the case of the applicant to accommodate him under the account jurisdiction of the sub-office where he is working.

c) Any other appropriate direction which this Hon'ble Tribunal may deem fit in the facts and circumstances of the instant case."

2. In support of the above plea, the learned counsel for the applicant submits that the post against which the applicant was working i.e Gramin Dak Sevak and Mail Deliverer and Runner at Hathira was abolished and he was redeployed and redesigned as Gramin Dak Sewa Branch Post Master ( for short "GDS BPM") in new branch office at Bir Kalwa. He submits that the action of the respondents is illegal and against the rules of Postal Gramin Dak Sewa. He submits that against the order dated 22.01.2014, the applicant had made a representation dated 24.01.2014 to the respondents requesting therein that he may be accommodated in the main post office of Kurukshetra, but, the said representation is still pending with the respondent's department.

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3. Learned counsel for the applicant made a statement at the bar that the applicant would be satisfied if a direction is given to the respondents to decide his pending representation in a time bound manner.
4. There is no need to issue notice to the respondents, as the matter is pending with the respondents and the applicant only seeks issuance of a direction to the respondents to decide his representation.
5. Considering the fact that the matter is engaging the attention of the respondents and without going into the merits of the case, the present O.A is disposed of with a direction to the competent authority amongst the respondents to decide the pending representation dated 22.01.2014 by passing a speaking order, supported with reasons as per law and rules within a period of four weeks' from the date of receipt of a certified copy of this order. Orders so passed be duly communicated to the applicant.
6. With the observations and directions as above, this O.A. stands disposed of with no orders as to costs.

**(UDAY KUMAR VARMA)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 30.01.2014**

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